

Central Administrative Tribunal
Principal Bench: New Delhi.

(2)

OA No. 784/98

New Delhi, this the 14th day of April, 1998

Hon'ble Shri S.R. Adige, Vice-Chairman (A)
Hon'ble Shri T. N. Bhat, Member (J)

Harrish Kumar s/o Sh. Jeet Lal,
r/o A-11, Karan Vihar, Part - 5,
Delhi - 110 041. Applicant

(By Advocate: Shri U.Srivastava)

Versus

National Capital Territory of Delhi through

1. The Director General,
Home Guard & Civil Defence,
Nishkam Sewa Bhawan, Raja Garden,
New Delhi.
2. The Commandant,
Home Guard & Civil Defence,
Nishkam Sewa Bhawan, Raja Garden,
New Delhi. Respondents

(By None)

O R D E R (ORAL)

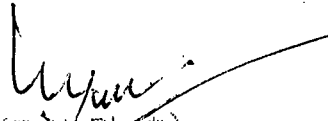
By Hon'ble Shri S.R. Adige, Vice-Chairman (A)

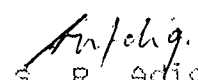
The applicant in this case prays for a direction to the respondents to allow him to perform the duties as Home Guard as ~~also~~^a number of juniors and outsiders are still continuing. The counsel appearing on behalf of the applicant states that the representation submitted by the applicant on 15.10.1997 (Annexure A/3) still remains undisposed of. If so, OA is disposed of with a direction to the respondents to dispose of applicant's aforesaid representation within a period of four weeks from the date of receipt of a copy of this order and pass a detailed.

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speaking and reasoned order in accordance with rules
and regulations under intimation to the applicant. No
Costs.


(T.N. Bhat)
Member (J)


(S. R. Adige)
Vice-Chairman (J)

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